

HIGH COURT OF DELHI AT NEW DELHI

No. 03/SCMSC/DHC/2026

Dated: 08.10.2026

PRACTICE DIRECTIONS

Hon'ble the Acting Chief Justice has been pleased to issue the following Practice Directions for information and compliance by all concerned:-

“In order to reduce the pendency of Execution Petitions, all Courts dealing with Execution Petitions/ applications are directed to ensure that such cases are not adjourned beyond a period of 30 days. In case, for any unavoidable reason, an adjournment beyond 30 days is considered necessary, brief reasons for granting such adjournment shall be recorded by the Presiding Officer of such Court.

If the proceedings have been stayed by the High Court or the Supreme Court, adjournment shall ordinarily not be granted by the District Court beyond a period of 90 days. However, while granting the adjournment, the relevant details, including the case number and the date of the order whereby the proceedings have been stayed by the High Court or the Supreme Court, shall be duly recorded by the Presiding Officer of such Court.”

By Order
Sd/-

(REETESH SINGH)
REGISTRAR GENERAL